

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-272/PB/2019
IA/3295/2024, IA/952/2021,
IA/1088/2021, IA/4712/2022, Cont.P/28/2023, IA/2086/2024

IN THE MATTER OF:

Mr. Ranjeet Ramkrishna Yadav

...PETITIONER

Vs.

M/s. JNC Construction Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 01.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **29.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)